

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 1284
TO BE ANSWERED ON: 14.12.2022

DATA PROTECTION LAW

1284. DR. MANOJ RAJORIA:
SHRI BALAK NATH:
SHRI MATI RANJEETA KOLI:
SHRI SUMEDHANAND SARASWATI:

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether the Government proposes to implement data Protection Law in the country;
- (b) if so, the details thereof and the time by which it is likely to be implemented;
- (c) whether any step has been taken by the Government so far in this regard;
- (a) if so, the details thereof and if not, the reasons therefor; and
- (e) whether the Government has consulted with the stakeholders in this regard and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (e): The Ministry of Electronics and Information Technology has prepared a draft Bill, titled the Digital Personal Data Protection Bill, 2022. It is undergoing extensive public consultation with various stakeholders.
